## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 51(ND)2016 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE COMPANY: M/s. Saurabh Chopa V/s. M/s. Leap Learning Solutions Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO	. NAME	DESIGNATION	REPRESENTATION	SIGNATUR
	MS. DIYA KAPUR ASIEUNAM . 2M ATQUPEAD	ADVOCATE	POR RI	Mary market
3.	SAMEER ABHYAN	WAR ADV.	for PETITIONER	Stran

Joint applications, duly supported by affidavits, filed by both the parties in respect of a settlement arrived at has been taken on record. In terms thereof, it is submitted that the petitioner's shares stand transferred to the respondent. Since the matter has been settled out of the Court and nothing further survives, the petitioner prays that the case be disposed off. Dismissed as withdrawn.

(Ina Malhotra)

Cdr

S91-

Member (Iudicial)

(K.Varadharajan)

Member (Judicial)